



सत्यमेव जयते

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Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127 A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT ELECTRICITY DUTY (AMENDMENT) BILL, 2019.

GUJARAT BILL NO. 27 OF 2019.

A BILL

further to amend the Gujarat Electricity Duty Act, 1958.

It is hereby enacted in the Seventieth Year of the Republic of India
as follows:-

1. (1) This Act may be called the Gujarat Electricity Duty
(Amendment) Act, 2019.

Short title and
commencement.

(2) it shall come in to force on the 1st August, 2019.

Amendment
of Schedule II
to Bom. XL
of 1958.

2. In the Gujarat Electricity Duty Act, 1958, in Schedule II, in Part-I, in item (4), in column 2, for the figures and words "55 *paise* per unit", the figures and words "60 *paise* per unit" shall be substituted.

Bom. XL of
1958.

STATEMENT OF OBJECTS AND REASONS

This Bill seeks to amend the Gujarat Electricity Duty Act, 1958 (Bom. XL of 1958) with a view to revising the rates of electricity duty to give effect to the budget proposal.

Dated the 24th July, 2019.

SAURABH PATEL.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 24th July, 2019.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary
Affairs Department.